

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3788

ANSWERED ON:05.08.2014

OVERSTAY OF FOREIGNERS

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Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government is aware that a large number of foreigners are overstaying in the country even after expiry of their valid travel documents;
- (b) if so, the number of foreigners reported to have been overstaying in the country as on date, State/UT and country-wise;
- (c) the number of such foreigners detected and deported during each of the last three years and the current year, country-wise; and
- (d) the effective measures taken or being taken by the Government to check illegal stay/overstaying of foreigners in the country?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJU)

(a) to (c): A number of foreign nationals were found to be overstaying after coming to India on valid travel documents. State-wise and nationality-wise details of such foreign nationals found to be overstaying during 2011, 2012 and 2013 and nationality-wise details of foreign nationals deported during the same period are given in Annexure. Data for the current year has not been compiled. There are also reports of foreign nationals having entered into India without valid travel documents. As entry of such foreign nationals into India is clandestine and surreptitious, it is not possible to have a correct estimate of such illegal immigrants living in different States in the country.

(d): Central Government is vested with powers to deport a foreign national under section 3(2)(c) of the Foreigners Act, 1946. The powers to identify and deport illegally staying foreign nationals have also been delegated to the State Governments/ UT Administrations. Detection and deportation of such illegal immigrants is a continuous process. A revised procedure for detection and deportation of illegal Bangladeshi immigrants was communicated to the State Governments/ Union Territory Administrations in November, 2009, which was partially modified in February, 2011. The procedure includes sending back then and there, the illegal immigrants who are intercepted at the border while entering India unauthorisedly.